

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

STARRED QUESTION NO:446

ANSWERED ON:05.09.2011

CLEANING OF YAMUNA RIVER

Bhujbal Shri Sameer ;Nagar Shri Surendra Singh

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the salient features of Yamuna Action Plan (YAP);
- (b) the quantum of funds sanctioned and released to the various stakeholders under the said Plan since its inception;
- (c) the success achieved till date therein alongwith the total funds incurred by each stakeholder on the said Plan;
- (d) whether the Supreme/High Court has issued some directions on the subject; and
- (e) if so, the details thereof alongwith the follow-up action taken thereon?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) to (e) A statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (e) of Lok Sabha Starred Question No. 446 to be answered on Monday, the 5th September 2011 on Cleaning of Yamuna River raised by Shri Sameer Bhujbal and Shri Surendra Singh Nagar.

(a) to (e) To supplement the efforts of State Governments in addressing the problem of pollution of river Yamuna, Government of India is implementing Yamuna Action Plan (YAP) with assistance from Japan International Cooperation Agency, Government of Japan in a phased manner. The works taken up under YAP include interception and diversion of raw sewage, setting up of sewage treatment plants, creation of low cost sanitation facilities, setting up of electric/improved wood crematoria and river front development. A total of 276 schemes including 38 sewage treatment plants have been completed in 21 towns of Uttar Pradesh, Haryana and Delhi and 753.25 million litres per day of sewage treatment capacity has been created of which 401.25 mld in Uttar Pradesh, 322 mld in Haryana and 30 mld in Delhi.

The details of sanctioned cost, funds released and expenditure incurred by each of the three states under YAP is given below :

S.No	Name of State	Sanctioned Cost of Projects by GoI	Funds Released (Including State Share)	Expenditure Incurred
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1	Delhi	Rs. 656.68 crore	Rs. 417.06 crore	Rs. 536.58 crore
2	Uttar Pradesh	Rs. 409.96 crore	Rs. 333.64 crore	Rs. 380.93 crore
3	Haryana	Rs. 305.63 crore	Rs. 231.6 crore	Rs. 307.07 crore

In pursuance to the directions of the Hon'ble Supreme Court issued from time to time in the matter of Writ petition (civil) no.725 of 1994, CPCB has been regularly carrying out monitoring and submitting the data, on water quality and pollution loads entering into river Yamuna through various drains, to the Hon'ble Supreme Court. An Integrated Action Plan prepared by the Ministry of Urban Development is also under implementation in Delhi, with a number of agencies identified for implementation. A three tier monitoring mechanism has been constituted in Delhi, which includes an Apex Committee under the Ministry of Urban Development. To ensure that only treated effluent is discharged into the river Yamuna in its Delhi stretch, Delhi Jal Board (DJB) is implementing project for laying of interceptor sewers along three major drains namely Najafgarh, Shahdara and Supplementary, under JNNURM at a cost of Rs. 1357 crore.